

stay on further proceedings on implementation of the recommendations of the Mahalik Committee appointed by RBI. Since it is an interim order, action for filing petition to have it vacated has also been initiated.

(b) and (c) The matter is sub-judice and no decision has been taken by the Central Government/RBI on the recommendations of the Committee.

#### Case regarding amendment of promotion rules

4536. SHRI A. VIJAYA RAGHAVAN: Will the Minister of FINANCE be pleased to state:

(a) the time-limit given by the Hon'ble High Court of Patna to Government of India for amendment of promotion rules in its judgement of the case filed by Santhal Pargana Gramin Bank staff for amendment of promotion rules; and

(b) whether Government honoured it; if not, the reasons therefor and by when it will be notified?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI R. JANARTHANAM): (a) While disposing of a Writ Petition filed by Santhal Pargana Gramin Bank (SPGB) Employees Association and Others, the Hon'ble High Court at Patna had observed as under:—

"In this view of the matter, this application is disposed of with a direction to the Central Government to lay down the policy decision as early as possible and preferably within 3 months from the date of receipt of a copy of this order. We, however, hope and trust that as soon as the policy laid down by the Central Government is received by the sponsor bank and/or respondent bank the vacant posts shall be filled up in terms of the policy decision. This application is disposed of with the aforesaid mentioned direction."

The then Standing Counsel of Union Government in the Patna High Court was asked to file necessary petition before the

Hon'ble High Court for grant of more time for promulgation of the Appointment and Promotion Rules by the Central Government. Necessary details regarding the present status of the matter are being ascertained from the Standing Counsel as also SPGB.

(b) Based on the recommendations of the Working Group under the Chairmanship of Shri R.C. Gupta, the then Chief General Manager in National Bank for Agriculture & Rural Development (NABARD), a draft of the Appointment and Promotion Rules was prepared by NABARD. The same has been revised by them after incorporating comments/views of sponsor banks. The draft rules have now been finalised in consultation with the Ministry of Law. These are being circulated to Regional Rural Banks (RRBs) for adoption.

#### DRI crack down on Exporters

4537. SHRI AMAR SINGH: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that DRI has recently cracked down on a massive brand involving some Calcutta based exporters which had resulted into a loss of several crores, by using fake licences;

(b) if so, the details thereof and the action taken against each exporter; and

(c) whether similar raids were conducted in other parts of the country and if so, the outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI R. JANARTHANAN): (a) to (c) There are no reports of any recent crack down by DRI on a massive brand involving some Calcutta based exporters. Perhaps, the Hon'ble Member has in view action initiated by DRI against some Calcutta based firms involved in massive fraud using fake advance licences, reported by some newspapers. Its brief details are given hereunder:

On the basis of information, various zonal units of DRI had initiated investi-